In The Central Administrative Tribunal
Jaipur Bench, Jaipur

O.A./T.A./M.P. No.....

Dinesh Kumar Vijay ..... Versus ..... Union of India and ors.

Date of Order	Orders
20.7.2001	OA No.91/99 with MA No. 110/2000 None present for the applicant Mr. Sanjay Pareek, counsel for respondent No.1 Mr. U.D.Sharma, counsel for respondent No.2 The cases involving the similar controversy which are listed today before us have not been pressed by the learned Advocate representing the applicants on the ground that seniority list of RAS officers has been revised by the State Government in view of the judgments of Hon'ble the Supreme Court in Ajit Singh-II and D.K.Vijay's case. Applicant is having grievance relating of his seniority, which has been revised by the respondents and similar cases have not been pressed. Therefore, this case has become infructuous and is disposed of as not pressed. Parties are left to bear their own costs. Interim stay granted vide order dated 23.2.1999 stands vacated. Misc. Application No. 110/2000 does not survive in view of the order passed in the OA and, therefore, disposed of as having become infructuous. (GOPAL SINGH) Adm. Member (A.K.MISRA) Judl.Member